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Title : Messages from Rajya Sabha and Bills as passed by Rajya Sabha.

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Bill, 2005 which has been passed by the Rajya Sabha at its sitting held on the 12th August, 2005."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Displaced Persons Claims and Other Laws Repeal Bill, 2005 which has been passed by the Rajya Sabha at its sitting held on the 12th August, 2005."
- (iii) "In accordance with the provision of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Immigration (Carriers' Liability) Amendment Bill, 2005 which has been passed by the Rajya Sabha at its sitting held on the 12th August, 2005."

2. Sir, I lay on the Table three Bills as passed by Rajya Sabha on the 12th August, 2005:

1. The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Bill, 2005:
2. The Displaced persons Claims and Other Laws Repeal Bill, 2005;
3. The Immigration (Carriers' Liability) Amendment Bill, 2005.
